

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING & URBAN AFFAIRS  
LOK SABHA**

**UNSTARRED QUESTION NO. 3254  
TO BE ANSWERED ON JANUARY 01, 2019**

**HOMES FOR URBAN POOR**

**No. 3254 SHRI SADASHIV LOKHANDE:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state :**

**(a) whether the Government has approved the construction of homes for the urban poor in the country and if so, the details thereof;**

**(b) whether the said homes are to be constructed in all cities/States in the country or proposed to be constructed in some selected cities/States;**

**(c) if so, the details thereof and the reasons therefor; and**

**(d) the details of funds earmarked/ provided for the said purpose and the targets fixed for its implementation in selected cities/States, State-wise?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING & URBAN AFFAIRS**

**(SHRI HARDEEP SINGH PURI)**

**(a) to (d): The Ministry of Housing and Urban Affairs is implementing the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] for providing assistance to States/Union Territories (UTs) in addressing the housing requirement of the people belonging to Economically Weaker Sections (EWS), Lower Income Group (LIG) and Middle Income Group (MIG) categories in urban areas.**

**...2/-**

**All the Statutory towns as per Census-2011 and towns notified subsequently including notified Planning/Development areas are eligible for coverage in the Mission. The areas falling within notified Planning/Development area under the jurisdiction of an Industrial Development Authority/Special Area Development Authority/Urban Development Authority or any such Authority under State Legislation which are entrusted with the functions of urban planning and regulations are also eligible for coverage under the PMAY (U). A total of 4327 cities/towns have so far been included under the PMAY (U).**

**Under the PMAY (U), the States/UTs formulate project proposals based on the demand for housing assessed by them which are approved by the State Level Sanctioning & Monitoring Committee (SLSMC) of the State. After approval from the SLSMC, the States/UTs submit proposals to this Ministry for approval of central assistance.**

**State-wise details of central assistance approved, central assistance released and houses approved under the PMAY (U) are at Annexure.**

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**State/UT-wise details of central assistance approved, central assistance released and houses approved under the Pradhan Mantri Awas Yojana (U)**

[as on 24th Dec, 2018]

Sl. No.	Name of the State/ UT	Central Assistance Approved (Rs. in Cr.)	Central Assistance Released (Rs. in Cr.)	Houses Sanctioned (Nos)
1	A&N Island (UT)	9.18	0.27	611
2	Andhra Pradesh	14,532.98	3,745.26	9,65,372
3	Arunachal Pradesh	148.63	87.41	6,284
4	Assam	864.74	346.71	57,531
5	Bihar	3,611.33	963.32	2,31,778
6	Chandigarh (UT)	2.79	2.79	129
7	Chhattisgarh	3,137.40	842.34	2,10,549
8	D&N Haveli (UT)	66.11	35.02	3,968
9	Daman & Diu (UT)	13.11	6.24	797
10	Delhi (UT)	144.72	144.72	6,481
11	Goa	6.32	5.78	304
12	Gujarat	6,366.03	3,523.85	3,89,555
13	Haryana	3,947.08	498.06	2,50,243
14	Himachal Pradesh	149.87	59.85	8,403
15	Jammu & Kashmir	527.23	87.68	34,444
16	Jharkhand	2,412.76	988.62	1,63,248
17	Karnataka	6,533.30	2,562.83	4,10,889
18	Kerala	1,394.46	934.64	89,498
19	Lakshdweep (UT)	-	-	-
20	Madhya Pradesh	9,305.89	4,471.56	6,07,005
21	Maharashtra	11,081.49	2,782.90	7,64,919
22	Manipur	436.41	160.46	29,081
23	Meghalaya	12.09	5.48	799
24	Mizoram	455.90	83.42	29,863
25	Nagaland	412.37	148.18	25,764
26	Orissa	1,654.17	642.09	1,04,427
27	Puducherry (UT)	144.20	59.51	9,539
28	Punjab	760.25	261.68	51,486
29	Rajasthan	2,610.19	681.22	1,62,859
30	Sikkim	7.79	2.93	518
31	Tamil Nadu	8,169.84	2,791.11	5,35,555
32	Telangana	3,049.18	1,394.38	1,98,613
33	Tripura	1,233.44	619.33	80,002
34	Uttar Pradesh	11,682.81	2,739.20	7,60,737
35	Uttarakhand	435.39	264.28	22,608
36	West Bengal	5,129.44	1,709.23	3,38,237
<b>Grand Total :-</b>		<b>1,00,448.88</b>	<b>33,652.34</b>	<b>65,52,096</b>